

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RATHI ISPAT LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RATHI ISPAT LIMITED
2.	Date of incorporation of corporate debtor	03/06/1970
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-NCT of Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27109DL1970PLC005306
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: -C-220, SAVITRI NAGAR MALIVYA NAGAR NEW DELHI South Delhi DL 110017 IN Corporate Office: A-2, SOUTH SIDE OF GT ROAD ISPAT NAGAR, Ghaziabad 201009 UP.
6.	Insolvency commencement date in respect of corporate debtor	17th December 2019 (Certified True copy of Order Received from Hon'ble NCLT for the Appointment of IRP on 19 th December, 2019).
7.	Estimated date of closure of insolvency resolution process	14th June 2020 (180 Days from the date of commencement of Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	RAJ KUMAR GUPTA Registration No: IBBI/PA-002/IP-N00064/2016-2017/10142
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: S-203, 2nd Floor, Plot No.1, Ajnara Tower-1, LSC, Savita Vihar, Nr. Yojna Vihar, New Delhi-110092 E-mail Id: rkgassociat@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: S-203, 2nd Floor, Plot No.1, Ajnara Tower-1, LSC, Savita Vihar, Nr. Yojna Vihar, New Delhi-110092 E-mail Id: cirp.rathiispat@gmail.com
11.	Last date for submission of claims	02nd January, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/ Physical Address: As statement in S.No.10 b) Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the RATHI ISPAT LIMITED on insolvency commencement date on 17th December 2019 (Certified True Copy of Order of Hon'ble NCLT Received by the IRP on 19th December, 2019.)

The creditors of RATHI ISPAT LIMITED, are hereby called upon to submit their claims with proof on or before 02.01.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA: **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.



RAJ KUMAR GUPTA
Interim Resolution Professional
Date : 19.12.2019
Place : Delhi

